

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 13**

**IA 3610/2024 (NEW IA) IN C.P. (IB)/998(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS GREEN INDIA BUILDING SYSTEMS & SERVICES PRIVATE LIMITED**

Section 7 Sec 12(2) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 3610/2024**

Ld. Counsel for the Applicant submits that the Resolution Professional had taken steps pursuant to the order passed by this Bench on 05.01.2024 admitting the Corporate Debtor into CIRP, however, that order came to be recalled on account of pronouncement by the wrong combination and an order was pronounced on 24<sup>th</sup> of July by the combination who heard the matter. Accordingly, the process has to be again carried out and seeks further time. In view of the above, Interlocutory Application 3610 of 2024 is **allowed** and **disposed of**.

List CP on Board on **06.08.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**